

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No.210 of 2017 (SZ)**

Vanmeegam,  
A Society Registered under the Tamil Nadu  
Societies Registered Act,  
Represented by its Secretary R.Sivachandran,  
S/o. Mr.Ramanujam,  
No.2/690, Periyar Salai, Nesavalur Nagar,  
Jalladianpettai, Medavakkam,  
Chennai – 600 100.

... Applicant

Versus

The Chief Secretary,  
Government of Tamil Nadu  
Fort St.George, Chennai – 600 009.  
and others.

...Respondent(s)

S. No	Description	Page No.
1.	Report filed on behalf of the Respondent – Tamil Nadu Pollution Control Board	1 – 6

**Filed by  
Thiru. Sai Sathyajith,  
BSC, Chennai.**

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Chennai – 600 100.

... Applicant

-Vs-

1. The Chief Secretary,  
Government of Tamil Nadu  
Fort St.George,  
Chennai – 600 009.
2. The Principal Secretary,  
Department of Environment and Forest,  
Government of Tamil Nadu  
Fort St.George,  
Chennai – 600 009.
3. The Principal Secretary  
Public Works Department,  
Government of Tamil Nadu  
Secretariat,  
Fort St.George  
Chennai – 600 009.
4. The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No,76,Anna Salai,  
Guindy, Chennai – 600 032.
5. The Principal Secretary  
Health and Family Welfare Department,  
Government of Tamil Nadu  
Secretariat,  
Fort St.George  
Chennai – 600 009.
6. The Secretary  
Ministry of Environment, Forests and Climate Change,  
Union of India,  
Indira Paryavaran Bhavan,  
Jorbagh Road,

*Alan*  
27/9/2021

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

New Delhi – 110 003.

- 7 The District Collector,  
District Collector's Office,  
Kancheepuram District,  
Chennai – 603 110.
- 8 The Tahsildar,  
Sholinganallur Taluk,  
Taluk Office,  
Sholinganallur,  
Chennai – 600 119.
- 9 The Commissioner,  
St.Thomas Mount Panchayat Union,  
Located @ Chitlapakkam,  
Kancheepuram District,  
Chennai – 600 064.
- 10 Medavakkam I Grade Panchayat,  
Medavakkam Village,  
Sholinganallur Taluk,  
Kancheepuram District,  
Chennai – 600 100.  
Represented by its Executive Officer.

... Respondents

**REPORT FILED ON BEHALF OF THE 4<sup>th</sup> RESPONDENT**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Sarasavani, daughter of Thiru. J. Raghavan, Hindu, aged about 56 years, having office at No. 76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 32 and I am filing this Report on behalf of the 4<sup>th</sup> respondent and as such I am well acquainted with the facts of the case from the records.

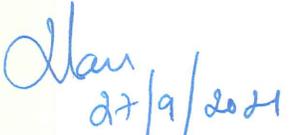
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27/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

2. It is further submitted that the Hon'ble NGT its order dated 13.09.2021 directed as follows:-

*"The Commissioner, St. Thomas Panchayat Union/9th respondent the District Collector, Kancheepuram District /7th respondent, and the Tamil Nadu Pollution Control Board/4th respondent are directed to file their independent reports regarding the same before this Tribunal and they are directed to file the present status of the disposal of the legacy waste and the implementation of the Solid Waste Management Rules, 2016 and the impediments if any, for implementing the same in the respective Panchayat and what is the solution identified by the District Administration as well as the Commissioner, Panchayat Union and the Directorate of Rural Development & Panchayat Raj in this regard as the matter is pending since 2017 and the grievance is regarding non- implementation of the Solid Waste Management Rules, 2016 in the Panchayath Union".*

3. It is respectfully submitted that, the TNPCB has earlier issued directions under section 5 of Environment (Protection) Act, 1986 to the Block Development Officer, St. Thomas Mount Panchayat Union for non-compliance of Solid Waste Management Rules, 2016 by the Medavakkam Village Panchayat and directed to comply with certain conditions as stated therein vide Bd. Procs.No.T1/TNPCB/SWM/F.023182/MMN/2020 dated 12.01.2021.

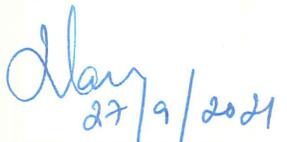
4. It is further submitted that, in pursuance of the orders of the Hon'ble National Green Tribunal (SZ) dated 02.07.2021, the area in question pertaining to Medavakkam Village Panchayat and Vengaivasal Village Panchayat was inspected by the District Environmental Engineer, Maraimalai Nagar on 20.07.2021 and reported the following,

  
27/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
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- i. The Medavakkam village panchayat has established the Micro composting centre in the said site (Survey No 416/2) for handling segregated bio degradable waste and yet to commence the processing of solid waste.
- ii. Presently unsegregated solid wastes is being dumped in the area in question by the village panchayat.
- iii. No reply was received from the Block Development Officer/Commissioner St. Thomas Mount Panchayat Union for the directions issued by the Board vide proceeding dated 12.01.2021.
- iv. The Vengaivasal Village Panchayat has completed the establishment of the Micro composting centre and yet to be commissioned. Presently unsegregated solid wastes are being collected and sent to dump site at Appur village, Kattangulathur Block, Chengalpattu District.

5. It is respectfully submitted that, the Medavakkam Village Panchayat and Vengaivasal Village Panchayat of St.Thomas Mount Panchayat Union are not properly implementing the Solid Waste Management Rules, 2016 and also the Medavakkam Village Panchayat has not commenced the bio-mining process of legacy waste, thereby not complying with the provisions of Solid Waste Management Rules, 2016

6. It is submitted that, in compliance with the Hon'ble National Green Tribunal (Principal Bench) vide orders dated 28.02.2020 & 02.07.2020 in O.A.No.606 of 2018, the Board has assessed an interim environmental compensation of Rs.32 lakhs for a period of 16 months

  
27/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
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(from April 2020 to July 2021) to the Medavakkam Village Panchayat for not properly implementing the Solid Waste Management Rules, 2016 and for not commencing the bio-mining process of legacy waste. Further, an amount of Rs.16 lakhs has been assessed as an interim environmental compensation for a period of 16 months (from April 2020 to July 2021) to the Vengaivasal Village Panchayat for not properly implementing the Solid Waste Management Rules, 2016.

7. It is respectfully submitted that the TNPC Board has issued Show Cause Notice under Section 5 of the Environment Protection Act, 1986 to the Block Development Officer/Commissioner, St. Thomas Mount Panchayat Union as to why the Board shall not levy Interim Environmental Compensation Rs.48 Lakhs (from April 2021 to July 2021) for non compliance of the Hon'ble NGT orders and for not complying with the provisions of the of Solid Waste Management Rules, 2016 by the Medavakkam Village Panchayat and Vengaivasal Village Panchayat vide Board's Proceeding dated 09.09.2021.

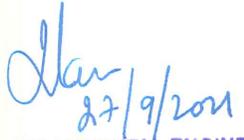
Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
27/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

**BEFORE ME**

**VERIFICATION**

I, R. Sarasavani, daughter of Thiru. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
27/9/2011  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No. 76, MOUNT SALAI, CHENNAI-600 032

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**REPORT FILED ON BEHALF OF THE  
RESPONDENT – TAMIL NADU  
POLLUTION CONTROL BOARD**

Advocate for Respondent: TNPCB  
Thiru. Sai Sathyajith  
BSC, Chennai.

Dated: 27.09.2021

Date of hearing: 28.09.2021